

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21. IA-283/2020 IN C.P. (IB)/915(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Shree Balaji Sugar Company
Vs.
Crane Agro Energy India Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Abhishek Puri a/w Ms. Surbhi Gupta and Mr. Sahil Grewal, Ld. Counsel for the Applicant/Operational Creditor present. None for the Respondent.
2. **IA-283/2020:** This is an Application filed by the Applicant/Operational Creditor seeking revival of C.P.(IB)/915(MB)2019. After going through daily orders, it has been observed that the present company petition was disposed of by this Court on 17.09.2019 with a liberty to the Operational Creditor to approach this Tribunal, in case of any non-compliance of the terms. It is noted from the order dated 17.09.2019 that said order has only granted liberty to the Applicant to seek appropriate recourse under IBC and has not granted any liberty to revive the petition in case of default in terms of settlement. In view of the above reasons, the company petition cannot be revived. Hence, IA-283/2020 stands **dismissed**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)